

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:3172
ANSWERED ON:30.08.2012
WATER QUALITY REVIEW COMMITTEE
Singh Shri Jagada Nand

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Water Quality Assessment Authority fixes the limit of various water soluble substances in drinking water;
- (b) if so, the details thereof;
- (c) whether all the States have constituted Water Quality Review Committees; and
- (d) if so, the coordination mechanism presently in existence between Water Quality Assessment Authority and Water Quality Review Committees of the States?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH)

- (a): No, Sir.
- (b): Does not arise.
- (c): The State level Water Quality Review Committees (WQRC) were constituted in all States/ Union Territories other than Tamil Nadu and subsequently reconstituted in 16 States as per decisions of Water Quality Assessment Authority (WQAA).
- (d): Officer in-charge of Coordination Cell, WQAA has been included in the constitution of WQRC as a Special Invitee. The WQAA had directed the State WQRCs to prepare Water Quality Management Plan (WQMP) for their respective States as per the Guidelines issued by the Central Pollution Control Board (CPCB). The WQRCs have also been directed by WQAA to adopt Uniform Protocol for Water Quality Monitoring.